

2.12.2010

O.A. 339/2010

**Hon'ble Justice Shri Alok Kumar Singh, Member  
(J)**  
**Hon'ble Shri S. P. Singh, Member (A)**

Appl: Shri M. A. Siddiqui.

Resp: Shri C. B. Verma/Shri S. M.S. Saxena.

Heard learned counsel for the parties at length and perused the material on record.

Keeping in view, the order by which the amendment application pending in connected O.A. 520/2007 has been allowed in respect of an order dated 7.10.2008 passed by Senior DST by means of which, the applicant has been found responsible for the loss to the tune of Rs. 66302/- and on account of that, his representation dated 8.1.2004 has been rejected, the learned counsel for the applicant does not want to press this petition any more.

In view of the above, this O.A., 339/2010 is dismissed as not pressed.

During the course of arguments advanced in O.A. 339/2010, both the learned counsel requested to take up MA No. 824/2009 in O.A. 324/2008 also because, it has become infructuous and it is a connected matter. On their request, the record was summoned from the office and it was accordingly taken up.

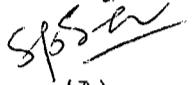
**MA. 824/2009 (Recall Application)**

AppL: Shri M.A. Siddiqui.

Resp: Shri C. B. Verma.

*AK*

Shri C. B. Verma, learned counsel for the respondents says that ~~the~~ aforesaid application 824/2009 has become infructuous in view of the order passed today in O.A. 339/2010. Learned counsel for the applicant has nothing to say against it. This application is therefore, rejected having become infructuous.

  
Member (A)

  
Member (J)

v

~~copy of Order  
dated 02-12-2010  
for BCB  
08-12-2010~~